

(2021) 04 CAT CK 0060
In the Central Administrative Tribunal
Case No : Original Application No. 316 Of 2021

Kranti Kumar & Others

APPELLANT

Vs

Union Of India & Others

RESPONDENT

Date of Decision : 16-04-2021

Acts Referred:

Citation : (2021) 04 CAT CK 0060

Hon'ble Judges : Bidisha Banerjee, Member (J); A.K. Bishnoi, Member (A)

Bench : Division Bench

Advocate : Ranvir Yadav, Subhash Gosai

Final Decision : Disposed Of

Judgement

Bidisha Banerjee, Member (J)

1. Heard learned counsels for the parties.
2. Learned counsel for the applicant submits that the present OA has become infructuous since the prayer seeking interim relief to permit the applicant to sit for the selection was turned down.
3. Learned counsel for the respondents seeks time to file reply. However, it seems that no fruitful purpose will be served if we direct the respondents to file a reply.
4. In view of the above submissions made by the learned counsel for the applicant, the present OA is disposed of as infructuous.